

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 67/MP/2021 along with IA Nos. 17/2021 & 30/2024

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.

Petitioner : Sprng Vayu Vidyut Private Limited (SVVPL) and Anr.

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **6.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, SVVPL
Shri Deep Rao Palepu, Advocate, SVVPL
Shri Arjun Agarwal, Advocate, SVVPL
Ms. Neha Dabral, Advocate, SVVPL
Shri Prajeet Ghosh, Advocate, SVVPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Subhash Chandran KR, Advocate, KSEBL
Shri Krishna LR, Advocate, KSEBL
Shri Anirudh KP, Advocate, KSEBL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner submitted that the Petitioner had already substantially argued its case on a previous occasion and may be permitted to conclude the remaining arguments during a physical hearing, preferably, in an afternoon session. The learned counsel for the Respondent, CTUIL, did not oppose the said request but requested an early listing of the case, as interim protection has been operating in the Petitioner's favour since 2021. Considering the above, the Commission adjourned the matter to a physical hearing.



2. The matter remained part-heard and will be listed for hearing on **12.2.2026 at 2.30 P.M.** (in physical mode).

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)